

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 772/MP/2025

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read-with Regulations 54, 55 and 56 of the CERC (Power Market) Regulations 2021 seeking enhancement of block-bid size up to 350 MW for Hydro Pumped Storage Plant in the Day-Ahead Market (DAM).

Petitioner : Greenko AP01 IREP ('Greenko').

Respondent : Indian Energy Exchange and Ors.

Date of Hearing : **26.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, Greenko
Shri Lakhyajit Singh, Advocate, Greenko
Ms. Lavanya Panwar, Advocate, Greenko
Shri Sourav Roy, Advocate, Greenko
Shri Debajyoti Majumdar, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking enhancement of block-bid size up to 350 MW for the Hydro Pumped Storage Plant (Hydro PSP) in the Day-Ahead Market (DAM). The learned counsel further submitted that pursuant to the liberty granted by the Record of Proceedings dated 16.10.2025, all three exchanges, as well as Grid India, have filed their replies in the matter. The exchanges have, in fact, requested to allow the maximum block bid size of 400 MW to Hydro PSP as buyers in DAM.

2. After hearing the learned counsel for the Petitioner and having regard to the aspects involved in the case, the Commission deemed it appropriate to list the Petition for further hearing before the Coram consisting of the Chairperson. Accordingly, the matter was adjourned.

3. The Petition will be listed for hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

